

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:378  
ANSWERED ON:25.02.2000  
P.A.N. .  
ANNA SAHEB M.K. PATIL

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Government have made it mandatory to mention Permanent Account Number at the time of financial deals of certain limits;
- (b) if so, the details thereof;
- (c) whether the P.A.N. has been allotted to all the applicants till date;
- (d) if not, the reasons therefor;
- (e) the number of applications pending with Income Tax Department till date; and
- (f) the time by which the P.A.N. will be allotted to all the applicants?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE SHRI DHANANJAY KUMAR

(a)&(b):

Quoting of PAN has been made mandatory for following transactions:

- i) application for opening an account with a Bank.
- ii) application for installation of a telephone connection (including a cellular telephone)
- iii) documents pertaining to sale or purchase of a motor vehicle;
- iv) documents pertaining to sale or purchase of immovable property valued at Rs.5 lakhs or more;
- v) documents pertaining to a time deposit exceeding Rs.50,000/- with a Bank;
- vi) documents pertaining to deposits exceeding Rs.50,000/- in any account with a Post Office Savings Bank;
- vii) documents pertaining to a contract of a value exceeding Rs.10 lakhs for sale or purchase of securities (shares, debentures etc.)
- viii) payment to hotels & restaurants against their bills for an amount exceeding Rs.25,000/- at any one time.

Part (c) to (f):

As against 1,86,41,245 applications for allotment of Permanent Account Number (PAN) received upto 31.01.2000, 1,67,67,937 applications have been processed and 1,54,37,157 PAN allotted upto 31.01.2000. The delay in allotment of PAN to the remaining applicants is mainly due to incomplete information given in the application forms submitted by the applicants. This necessitates issue of deficiency letters. In all such cases, further processing can be done only after deficiencies are removed by the tax payers. Moreover, a large number of applications have been received in the recent months, which are being processed for allotment of PAN. The work of allotment of Permanent Account Numbers is in full swing and all out efforts are being made for expeditious allotment of PAN to the applicants. Wide publicity is also being given on the subject by the Department requesting the applicants to reply to the deficiency letters sent to them by the Department.